Regional Committees which will advice and assist the Council to look into all aspects of planning, promoting and regulating technical education within its region. Apart from the above the Council also engages the services of faculty members of repute from technical institutions, Universities and institutions of higher learning as members of the Committees to assist the Council in implementation of the mandate under the AICTE Act.

(d) and (e) The AICTE Act mandates the AICTE to regulate technical and management education in the country. Other statutory autonomous bodies, such as, the Council of Architecture and the Pharmacy Council of India regulate the profession of architects and pharmacists respectively. At present there is no proposal to withdraw these disciplines from the preview of AICTE.

Prioritisation of recommendations of Yashpal Committee

†1108. SHRI RAJ MOHINDER SINGH MAJITHA: SHRI SHIVANAND TIWARI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government has received the report of Prof. Yashpal Committee;
- (b) if so, whether Government has also included the recommendations of this committee in the works taken up by his Ministry on priority basis within hundred days;
- (c) if so, the recommendations of the committee that will be implemented within the duration of 100 days; and
- (d) the reaction of Government with regard to the situation emerged due to the rights entrusted to the universities based upon the recommendations of the committee?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

- (b) and (c) The need for an overarching independent body for overseeing the entire spectrum of higher education has been accepted by Government as one of its priorities. The other recommendations of the Committee are under consideration of the Government.
- (d) While the recommendation of the Committee in regard to self regulation by Universities has to be examined in all its details, the same is broadly in line with Government's commitment to autonomy for universities.

Contribution of State Governments in education

1109. SHRIMATI SHOBHANA BHARTIA: SHRI N.K. SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

[†]Original notice of the question was received in Hindi.

- (a) whether the Union Government has blamed the State Governments for their failure to increase public spending on education to 6 per cent of the Gross Domestic Product (GDP);
 - (b) if so, the details thereof;
- (c) whether the Union Government's expenditure on the education sector has increased while the expenditure by the States has declined;
- (d) if so, whether Government proposes to take any effective steps to ensure increase in spending by the States on education; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) While public expenditure on education as percentage of GDP by Central Government has increased from 0.67% in 2001-02 to 0.91% (Provisional) in 2007-08, the share of States has declined during this period from 3.13% in 2001-02 to 2.73% (Provisional) in 2007-08.

(c) to (e) Expenditure on education in absolute terms has increased over the years by centre as well as States. During Eleventh Plan also, an allocation of Rs.2,69,873 crore has been provided to Ministry of Human Resource Development, which is 4.6 fold increase over Tenth Plan expenditure of Rs.58817 crore. This substantial increase in central plan outlay for education represents a very substantial effort on the part of the Central Government towards raising public spending on education towards the goal of spending 6% of GDP for education. Overall progress towards this goal would however, also depend on the efforts made by the States. A number of schemes have been initiated by Centre during Eleventh Plan to incentivise expenditure by States such as (i) Setting up of 374 new model degree colleges (ii) Incentivising State Governments for expansion, inclusion and excellence (iii) Special assistance to upgrade institutions which could not get assistance under section 12B of UGC Act, due to not being eligible due to poor infrastructure (iv) National Mission in Education through ICT etc.

Distance mode of education by open/deemed universities

1110. SHRI M.V. MYSURA REDDY: SHRI NANDAMURI HARIKRISHNA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that some of the open universities and deemed universities are conducting distance mode of education by setting up out of the campus centres;
 - (b) if so, the details of such universities;
- (c) whether it is also a fact that some universities got post-facto approval from Distance Education Council (DEC) without having proper permission from the University Grants Commission (UGC) and other concerned bodies; and